

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B', NEW DELHI**

Before Dr. B. R. R. Kumar, Accountant Member

Sh. Yogesh Kumar US, Judicial Member

ITA No. 2764/Del/2019 : Asstt. Year : 2010-11

Saket Automobiles Pvt. Ltd., Office-107, 1 st Floor, 76, 77, Vinayaka Complex, Vijay Block, Laxmi Nagar, New Delhi-110092	Vs	ACIT, Circle-3, Noida
(APPELLANT)		(RESPONDENT)
PAN No. AAICS7607J		

**Assessee by : Sh. S. K. Chaturvedi, CA
Revenue by : Sh. Sanjay Kumar, Sr. DR**

Date of Hearing: 18.05.2022	Date of Pronouncement: 20.05.2022
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ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-1, Noida dated 29.10.2018.

2. On going through the record, we find that the Id. CIT(A) has summarily confirmed the order of the Assessing Officer and dismissed the appeal of the assessee without adjudicating the issue on merits. Hence, the case is being remanded back to the file of the Id. CIT(A) to adjudicate the issue on merits by passing a speaking order. The assessee shall comply to the notices issued by the Id. CIT(A) without seeking unnecessary adjournments.

3. In the result, the appeal of the assessee is allowed for statistical purposes.

Order Pronounced in the Open Court on 20/05/2022.

Sd/-

(Yogesh Kumar US)
Judicial Member

Dated: 20/05/2022

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR